Seventeenth Loksabha

pan>

Title: Shri N.K. Premachandran raised point of order under Rule 376 and Rule 66 of the Rules of Procedure and conduct of Business in Lok Sabha regarding introduction and passing of the Bills.

SHRI N. K. PREMACHANDRAN (KOLLAM): Madam Chairperson, I have a Point of Order.

HON. CHAIRPERSON : Under what rule?

SHRI N. K. PREMACHANDRAN : It is under rule 376 and rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha.

Madam Chairperson, as per rule 66, a Bill which is dependent wholly or partly upon another Bill pending before the Houses may be introduced in the House in anticipation of the passing of the Bill on which it is dependent, provided that the second Bill shall be taken up for consideration and passing in the House only after the first Bill has been passed by the Houses and assented to by the President. I am quoting rule 66 because of this reason. Kindly go through clause 3, clause 4, clause 6, and clause 7 of the Bill. Clause 3 of the Bill says that the national board to be constituted under sub-section 1 of Section 15 of the Surrogacy Act shall be the national board for the purpose of this Act. Where is the Surrogacy Act? The Surrogacy Act has not been passed. The Surrogacy Bill is pending before the Upper House. That has not been passed. How can this House pass a law depending upon another law? … (*Interruptions*) Madam, let me please elucidate my case. … (*Interruptions*)

माननीय सभापति : आपने बता दिया है। आपको भी बोलने का मौका मिलेगा, अभी दूसरे सदस्यों को बोलने दीजिए।

SHRI N. K. PREMACHANDRAN : My point is that this Bill cannot be taken for consideration. This Bill cannot be discussed. My Point of Order is, this Bill cannot be taken for discussion. Why? It is because we are depending on another Act, that is, the Surrogacy Act, which has not come into existence. That is still pending in Rajya Sabha.

HON. CHAIRPERSON: I will draw the attention of hon. Speaker, and we will get back to you. Let us continue with this now.

SHRI N. K. PREMACHANDRAN : Madam, let me elucidate my point. The Speaker can very well suspend rule 66. There are so many precedents in the House by which rule 66 was suspended, and then the Bill was taken for consideration and passing. No Surrogacy Act is there. We are going to pass a Bill, depending on an Act which is not in existence. We are referring to an Act which is not in existence. It is identical to the Surrogacy Bill, which is pending before the Rajya Sabha. It is improper, it is unfair, and it is not the propriety of the House actually. How can it be passed? Suppose the Bill is passed, then what would be its impact because another Act is not in existence. That is pending before the Rajya Sabha. Rule 66 is very clear about this. In such a case, the other Bill has to be passed by both Houses and assented to by the President, and then only, this Bill can be taken for consideration. If that be the case, what is the propriety of this House in legislating or taking into consideration and in passing of this Bill? So, it is quite unfair. It is not as per the legislative practices. There are precedents in the House by which the hon. Speaker has suspended rule 66. But at the

same time, without suspending rule 66 this Bill cannot be taken for consideration. That is my point.

So, my submission is, kindly defer this Bill for some other day till the ruling comes. Let the ruling on this issue come. Then only, this can be taken for discussion. Otherwise, it is not fair on the part of the Government.

माननीय सभापति : मंत्री जी, क्या आप इस विषय पर जवाब देना चाहते हैं?

श्री मनसुख मांडविया : माननीय सभापति जी, सरोगेसी बिल लोक सभा में पेश हुआ था और पास होने के बाद राज्य सभा में भेजा गया। उसके बाद तुरंत एआरटी बिल भी लोक सभा में लाया गया। जब राज्य सभा ने बिल सिलेक्ट कमेटी को भेजा, सिलेक्ट कमेटी और स्टैंडिंग कमेटी ने उस पर डिटेल अभ्यास किया। अभ्यास करने के बाद उन्होंने कहा कि सरोगेसी बिल और एआरटी बिल, दोनों बिलों को राज्य सभा में एक साथ टेक-अप करना है इसलिए सैद्धांतिक तौर पर बात हुई कि दोनों बिल साथ में ही लाए जाएं। उन्होंने ही रिक्मेंड किया है कि दोनों के लिए अलग-अलग बोर्ड बनाने की जरूरत नहीं है। दोनों में कॉमन बोर्ड बने, जिससे व्यवस्था और सुविधा बने इसलिए ऐसा किया है। सभी सम्मानित सदस्य चाहते हैं, चाहे लोक सभा के हैं या राज्य सभा के हैं, कि यह रेगुलेशन होना चाहिए। एआरटी भी होना चाहिए, सेरोगेसी भी होना चाहिए। यदि इसे रेगुलेट करना है तो साथ में करना चाहिए। दोनों के लिए एक ही बोर्ड बने, क्योंकि सेम टाइप के दोनों बिल हैं, इसलिए रिक्मेंडेशन के आधार पर हमने बिल राज्य सभा में विलम्बित किया है। यह बिल लोक सभा से पारित होने के बाद राज्य सभा में दोनों बिल एक साथ टेक-अप किए जाएंगे।

माननीय सभापति : ठीक है, धन्यवाद।

श्री हसनैन मसूदी जी।

… (व्यवधान)

माननीय सभापति : मंत्री जी ने आपको बता दिया है। दो बिल राज्य सभा में एक साथ पारित होंगे।

… (व्यवधान)

माननीय सभापति : आपको जवाब मिल जाएगा, अभी इस बिल पर चर्चा होने दीजिए।

… (व्यवधान)

SHRI MANSUKH MANDAVIYA: Madam, the point is this. सरोगेसी बिल लोक सभा में पेंडिंग नहीं है। वह राज्य सभा में पेंडिंग है। लोक सभा ने उसे पारित कर दिया है। … (व्यवधान)

माननीय सभापति : प्रेमचन्द्रन जी, मंत्री जी ने जवाब दे दिया है। यह सेम बिल है। मसूदी जी, अब आप बोलिए।

… (व्यवधान)

HON. CHAIRPERSON : Nothing is going on record.